

No. LL(B) 148/85/72- The Legislative Assembly of Meghalaya (Member's Family and Pension Act, 2002) (Act No. 9 of 2002) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2002

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7th August, 2002)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8th August, 2002)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S FAMILY AND PENSION) ACT, 2002

An

Act

to provide payment of family pension to the family of member who had served as member o the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

Short title and commencement. 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Family Pension) Act, 2002.

(2) It shall come into force at once.

Definition

2. In this Act, unless the context otherwise requires:-
- (a) "Act" means the Legislative Assembly of Meghalaya (Members Family Pension) Act, 2002;
 - (b) "Family means"
 - (i) Wife in the case of a male member.
 - (ii) Husband in the case of a Female member.
 - (iii) Minor sons including Steps sons and adopted sons of the member.
 - (iv) Unmarried minor daughters including Step daughters and adopted daughters of the member.
 - (c) "Family Pension" means family pension admissible under section 3;
 - (d) "Member" means a member of the Legislative Assembly who is in receipt of or entitled to pension under the Legislative Assembly of Meghalaya (Member's Pension) Act, 1977;

Family Pension

3. A member who is in receipt of or entitled to pension under the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 shall after his/her death a family pension at the rate of 50% of such pension received by such member before his/her death shall be paid to the members of the family of such member.

Explanation: - "Pension" does not include Medical Allowance of member for the purpose of this Act.

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